

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-807(ND)/2018

IN THE MATTER OF:

M/s Sterling and Wilson Pvt. Ltd.

Vs.

M/s Globe Civil Projects Pvt. Ltd.

....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 14.08.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

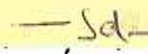
For the Respondent :

ORDER

None appears for the parties. Perusal of the order dated 13.08.2018 shows that learned proxy counsel for petitioner represented that the matter has been settled as between the parties and that specific directions were given by this Tribunal vide the said order dated 13.08.2018 for the learned counsel for the petitioner to be present today for the purpose of withdrawal. Learned counsel for the petitioner despite being an officer of court has not put appearance complying with order dated 13.08.2018. The withdrawal of the petition can only be done by advocate who are counsels on record and hence for this purpose post the matter on 31.08.2018 for the appearance of counsel for the petitioner.



(V.K.SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)